

DIVISION BENCH
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1388(KB)2018
IA(I.B.C)/1343(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JULY 2024

IN THE MATTER OF	SUGESAN TRANSPORT PRIVATE LIMITED VS E. C. BOSE & COMPANY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Avik Chaudhuri, Adv.] For the Resolution Professional
Ms. Shruti Majumdar, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Resolution Professional present.
2. **IA(I.B.C)/1343(KB)2024:**
 - a. This IA has been filed by the RP seeking extension of CIRP period.
 - b. It is stated that 120 days of the CIRP period is to be completed on 13.07.2024.
 - c. In that view, we allow the extension of 66 days of the CIRP period i.e., from the 14.07.2024 till 18.09.2024. Thus, IA(I.B.C)/1343(KB)2024 in which the pleadings and grounds placed is allowed and disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**